

16.11 hrs.

**FREEDOM OF RELIGION BILL**

**SHRI G. S. REDDI (Miryalguda):** I beg to move for leave to introduce a Bill to provide for ensuring the freedom of belief, worship and conscience as guaranteed in the Constitution

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill to provide for ensuring the freedom of belief, worship and conscience as guaranteed on the Constitution."

*The motion was adopted.*

**SHRI G. S. REDDI:** Sir, I introduce the Bill.

16.12 hrs.

**BEEDEI AND CIGAR WORKERS (CONDITIONS OF EMPLOYMENT) AMENDMENT BILL**

**SHRIMATI GEETA MUKHERJEE (Panskura):** I beg to move for leave to introduce a Bill to amend the Beedi and Cigar Workers (Conditions of Employment) Act, 1966.

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill to amend the Beedi and Cigar Workers (Conditions of Employment) Act, 1966."

*The motion was adopted.*

**SHRIMATI GEETA MUKHERJEE:** Sir, I introduce the Bill.

16.12 hrs.

**CONSTITUTION (AMENDMENT) BILL**

(SUBSTITUTION OF ARTICLE 81 ETC.)

**SHRIMATI GEETA MUKHERJEE (Panskura):** I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**SHRIMATI GEETA MUKHERJEE:** Sir, I introduce the Bill.

16.12 hrs.

**CONSTITUTION (AMENDMENT) BILL**

(AMENDMENT OF ARTICLE 16)

**SHRIMATI GEETA MUKHERJEE (Panskura):** Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**SHRIMATI GEETA MUKHERJEE:** Sir, I introduce the Bill.

16.13 hrs.

**CONSTITUTION (AMENDMENT) BILL**

(INSERTION OF NEW ARTICLE 342A)

**SHRIMATI GEETA MUKHERJEE (Panskura):** Sir, I beg to move for

leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRIMATI GEETA MUKHERJEE: Sir, I introduce the Bill.

16.13 hrs.

**COUNTRY FISHING BOATS PROTECTION BILL**

SHRI R. K. MHALGI (Thane): Sir, I beg to move for leave to introduce a Bill to provide for the protection of country fishing boats from the competition of motor boats and trawlers.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the protection of country fishing boats from the competition of motor boats and trawlers."

*The motion was adopted.*

SHRI R. K. MHALGI: Sir, I introduce the Bill.

16.14 hrs

**PENSIONS' (AMENDMENT) BILL**  
(AMENDMENT OF SECTION 4)

SHRI R. K. MHALGI (Thane): Sir, I beg to move for leave to introduce a Bill to amend the Pensions' Act, 1871.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Pensions' Act, 1871."

*The motion was adopted.*

SHRI R. K. MHALGI: Sir, I introduce the Bill.

16.14 hrs.

**HIGH COURT OF BOMBAY (ESTABLISHMENT OF PERMANENT BENCHES AT AURANGABAD AND PUNE IN MAHARASHTRA) BILL**

SHRI R. K. MHALGI (Thane): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of permanent Benches of the High Court of Bombay at Aurangabad and Pune in Maharashtra.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of permanent Benches of the High Court of Bombay at Aurangabad and Pune in Maharashtra."

*The motion was adopted.*

SHRI R. K. MHALGI: Sir, I introduce the Bill.

**CONSTITUTION (AMENDMENT) BILL**

(AMENDMENT OF ARTICLES 83 AND 172)

SHRI R. K. MHALGI (Thane): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.